

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

(IB)-858/ND/2018

In the matter of:

M/s. Manit Steel

....**Applicant**

Vs.

Delco Infrastructure Projects Ltd.

....**Respondent**

Under Section: 9 of IBC Code, 2016.

Order delivered on 11.09.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant

: Ms. Gunjan Mittal, Adv.

For the Respondent

: Mr. K. V. Vibhu, Adv.

: Mr. Rakesh Kumar, Adv.

: Ms. Chetna Bisht, Adv.

ORDER

Learned counsel for the applicant and respondent present. It is stated by both the counsels that the matter is settled and accordingly memorandum of understanding dated 08.09.2018 duly executed between the parties is filed yesterday on 10.09.2018 in the registry by Diary No. 6495. The learned counsel for the applicant makes a statement that application may be allowed to be withdrawn. Request is allowed. Main application being IB-858/ND/2018 stands withdrawn. The application is disposed of in terms of the above order.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**